

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**

**Item No.306**

Appeal No. 627/252/ND/2019

**IN THE MATTER OF:**

Income Tax Officer, Ward 16 (2)

**Vs.**

ROC and Ors. (M/s Mahalakshmi Comptec Pvt Ltd)

**.....PETITIONER**

**...RESPONDENT**

**SECTION**

Under Section 252

**Order delivered on 11.10.2019**

**CORAM:**

**JUSTICE (RETD.) SHRI RAJESH DAYAL KHARE,  
HON'BLE MEMBER (JUDICIAL)**

**Ms. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

For the Respondent/Corporate Debtor

: Adv. Puneet Rai & Adv. Nalin Mishra

: Mrs. Sweety Khattar Kumar, AROC Delhi

**ORDER**

Ld. Counsel for the petitioner has put in appearance and states that the Director has been served by speed post and the company has been served through E-mail. Ld. AROC is present in the Court and states that she has no objection to revival of the same. None present on behalf of the respondent, therefore, they are proceeded ex-parte. To come up on 24.10.2019.

*Sd/-*

(Sumita Purkayastha)  
MEMBER (TECHNICAL)

*Sd/-*

(Rajesh Dayal Khare)  
MEMBER (JUDICIAL)